

MR. SPEAKER : The question is :

"That the respective sum not exceeding the amounts shown in the fourth column of the order paper, be granted to the President, to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1969, in respect of the heads of demands entered in the second column thereof against Demands Nos. 97 and 98 relating to the Department of Social Welfare."

*The motion was adopted.*

19.00 hrs.

Ministry of Finance, Health, Law, etc.,  
and other Departments

MR. SPEAKER : Now, I put all the outstanding Demands.

SHRI BAL RAJ MADHOK : I would like to put only one question to the Ministry of Health, Family Planning and Urban Development. Sir, nobody is here from that Ministry.

MR. SPEAKER : Nobody is here.

Now, I put all the outstanding Demands to the vote of the House.

The question is :

"That the respective sums not exceeding the amounts shown in the fourth column of the order paper, be granted to the President, to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1969, in respect of the heads of Demands entered in the second column thereof against—

- (i) Demands Nos. 15 to 29 and 106 to 113 relating to the Ministry of Finance ;
- (ii) Demands Nos. 35 to 37 and 116 relating to the Ministry of Health, Family Planning and Urban Development ;
- (iii) Demand Nos. 68 and 69 relating to the Ministry of Law ;
- (iv) Demand No. 96 relating to the Department of Parliamentary Affairs ;

- (v) Demand No. 99 relating to the Planning Commission ;
- (vi) Demand No. 100 relating to Lok Sabha ;
- (vii) Demand No. 101 relating to Rajya Sabha ; and
- (viii) Demand No. 102 relating to the Secretariat of the Vice-President."

*The motion was adopted.*

*[The Motions for Demands for Grants which were adopted by the Lok Sabha, are reproduced below—Ed.]*

#### Demand No. 15—Ministry of Finance

"That a sum not exceeding Rs. 2,32,18,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March 1969, in respect of 'Ministry of Finance'."

#### Demand No. 16—Customs

"That a sum not exceeding Rs. 5,76,67,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Customs'."

#### Demand No. 17—Union Excise Duties

"That a sum not exceeding Rs. 13,48,24,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Union Excise Duties'."

#### Demand No. 18—Taxes on Income including Corporation tax, etc.

"That a sum not exceeding Rs. 10,78,97,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Taxes on Income including Corporation tax, etc.'"

#### Demand No. 19 - Stamps

"That a sum not exceeding Rs. 4,48,56,000 be granted to the President

to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Stamps'."

#### Demand No. 20—Audit

"That a sum not exceeding Rs. 18,79,17,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Audit'."

#### Demand No. 21—Currency and Coinage

"That a sum not exceeding Rs. 12,69,82,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Currency and Coinage'."

#### Demand No. 22—Mint

"That a sum not exceeding Rs. 3,29,54,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Mint'."

#### Demand No. 23—Kolar Gold Mines

"That a sum not exceeding Rs. 4,54,68,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Kolar Gold Mines'."

#### Demand No. 24—Pensions and other Retirement Benefits

"That a sum not exceeding Rs. 4,97,26,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Pensions and other Retirement Benefits'."

#### Demand No. 25—Opium

"That a sum not exceeding Rs. 85,00,000 be granted to the President to complete the sum necessary to defray

the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Opium'."

#### Demand No. 26—Other Revenue Expenditure of the Ministry of Finance

"That a sum not exceeding Rs. 34,04,16,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Other Revenue Expenditure of the Ministry of Finance'."

#### Demand No. 27—Grants-in-aid to State and Union Territory Governments

"That a sum not exceeding Rs. 2,79,82,39,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Grant-in-aid to State and Union Territory Governments'."

#### Demand No. 28—Miscellaneous Adjustment between the Central, State and Union Territory Governments

"That a sum not exceeding Rs. 23,50,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Miscellaneous Adjustments between the Central, State and Union Territory Governments'."

#### Demand No. 29—Pre-partition payments

"That a sum not exceeding Rs. 2,21,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Pre-partition payments'."

#### Demand No. 106—Capital outlay on the India Security-Press

"That a sum not exceeding Rs. 39,37,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the

31st day of March, 1969, in respect of 'Capital Outlay on the India Security Press'."

**Demand No. 107—Capital Outlay on Currency and Coinage**

"That a sum not exceeding Rs. 16,32,95,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Capital outlay on Currency and Coinage'."

**Demand No. 108—Capital Outlay on Mints.**

"That a sum not exceeding Rs. 65,73,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Capital Outlay on Mints'."

**Demand No 109—Capital Outlay on Kolar Gold Mines**

"That a sum not exceeding Rs. 95,22,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Capital Outlay on Kolar Gold Mines'."

**Demand No. 110—Commuted Value of Pensions**

"That a sum not exceeding Rs. 4,00,41,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Commuted value of Pensions'."

**Demand No. 111—Other Capital Outlay of the Ministry of Finance**

"That a sum not exceeding Rs. 2,20,83,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Other Capital Outlay of the Ministry of Finance'."

**Demand No. 112—Capital Outlay on Grants to State Governments for Development**

"That a sum not exceeding Rs. 43,13,19,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Capital Outlay on Grants to State Governments for Development'."

**Demand No. 113—Loans and Advances by the Central Government**

"That a sum not exceeding Rs. 4,02,67,86,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Loans and Advances by the Central Government'."

**Demand No. 35—Ministry of Health, Family Planning and Urban Development**

"That a sum not exceeding Rs. 34,12,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Ministry of Health, Family Planning and Urban Development'."

**Demand No .36—Medical and Public Health**

"That a sum not exceeding Rs. 19,20,68,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Medical and Public Health'."

**Demand No. 37—Other Revenue Expenditure of the Ministry of Health, Family Planning and Urban Development**

"That a sum not exceeding Rs. 82,35,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Other Revenue Expenditure of the Ministry of Health, Family Planning and Urban Development'."

**Demand No. 116—Capital Outlay of the Ministry of Health, Family Planning and Urban Development**

"That a sum not exceeding Rs. 13,17,12,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Capital Outlay of the Ministry of Health, Family Planning and Urban Development'."

**Demand No. 68 - Ministry of Law**

"That a sum not exceeding Rs. 57,35,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Ministry of Law'."

**Demand No. 69—Other Revenue Expenditure of the Ministry of Law**

"That a sum not exceeding Rs. 1,36,08,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Other Revenue Expenditure of the Ministry of Law'."

**Demand No. 96—Department of Parliamentary Affairs**

"That a sum not exceeding Rs. 5,51,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Department of Parliamentary Affairs'."

**Demand No. 99—Planning Commission**

"That a sum not exceeding Rs. 1,32,49,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Planning Commission'."

**Demand No. 100—Lok Sabha**

"That a sum not exceeding Rs. 1,29,55,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Lok Sabha'."

**Demand No. 101—Rajya Sabha**

"That a sum not exceeding Rs. 49,01,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Rajya Sabha'."

**Demand No. 102—Secretariat of the Vice President**

"That a sum not exceeding Rs. 2,44,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Secretariat of the Vice-President'."

**Appropriation (No. 2) Bill\*, 1968**

**THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI)**: Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the service of the financial year 1968-69.

**MR. SPEAKER**: The question is:

"That leave is granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1968-69".

*The motion was adopted.*

**SHRI MORARJI DESAI**: I introduce† the Bill.

\*Published in Gazette of India Extraordinary Part, II, section 2, dated 25.4.68.

†Introduced/moved with the recommendation of the President.